

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 8

IA 1526/2024 (NEW IA) in C.P. (IB)/131(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **GLOBAL WIND INFRASTRUCTURE AND
SERVICESPRIVATE LIMITED VS AAA
FACILITIES SOLUTION PRIVATE
LIMITED**

Section 12(2) & 9 of the Insolvency and Bankruptcy Code, 2016 and
Application under any other provisions- IBC

ORDER

IA 1526/2024 (NEW IA) in C.P. (IB)/131(MB)2023

- 1) Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant seeking extension of time of Corporate Insolvency Resolution Process beyond 180 days.
- 3) Ld. Counsel for the Resolution Professional submits that one Resolution Plan has been received from the Prospective Resolution Applicant; however, he further submits that the Committee of Creditor is in process of inviting fresh Expression of Interest.

- 4) In that view of the matter, Applicant is directed to take instructions from the Applicant and apprise the Bench on the next date of hearing as to why they are inclined to issue fresh Expression of Interest.
- 5) Stand over to 05.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare